

under price support operations wherever necessary.

Land Racket in Capital

*169. SHRI DIGAMBAR SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether some powerful group of land racketeers in Delhi has made crores of rupees by encroaching on public land in connivance with some court, police and local officials;

(b) whether he is aware of the huge constructions coming up without any approved plan in various areas of Delhi and huge shopping complexes in Chandni Chowk, Sadar Bazar and other commercial areas and conversion of residential buildings into commercial buildings including multi-storied guest houses;

(c) the particulars of those people who are including in unauthorised constructions in Delhi and action taken or proposed to be taken against them and the local official who connive with them;

(d) whether the sale of land on power of 'attorney' is the regular feature of land racketeering in the Capital; and

(e) how do Government propose to check it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) to (c) A report on the subject has been received by the Ministry of Home affairs. It is not in public interest to disclose the details at this stage pending examination thereof.

(d) and (e) It has come to notice that certain unscrupulous persons, have instead of executing regular transfer deeds, taken recourse to the execution of general power of Attorney in favour of the purchasers with a view to circumventing compliance with the provisions of the Delhi Lands (Restrictions on Transfers) Act, 1972. In order to tackle the situation, a proposal to amend this Act is under consideration.

Modification of Master Plan

*170. SHRI R.L.P. VERMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the future Master Plan to acquire lands for extension of Delhi for the use of public and semi-public facilities;

(b) whether Government are modifying the plan to leave green-belt and agricultural lands of cultivators;

(c) whether Government propose to provide reasonable compensation to land owners and also allot a flat to them; and

(d) if so, details of the plan ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) :

(a) The Delhi Development Authority are revising the Master Plan of Delhi with a new perspective covering the period 1981-2001. This would cover areas in Delhi as well as New Delhi.

The revised Plan when finalised will indicate the requirement of land for public and semi-public facilities and other uses and also extensions in the urban limits.

(b) The open green spaces and green belt are necessary component of integrated planning. The increase in urban population and the process of urban development may require modification of land use including green belt and agricultural lands within the framework of the Master Plan.

(c) The land is acquired under the provisions of Land Acquisition Act, 1894 and compensation is also paid in accordance with the provisions of this Act. Besides the compensation, DDA gives one residential plot at pre-determined rates to the persons whose land is acquired. It also reserve 10% of shops for allotment to them at pre-determined rates.

(d) The details of the Master Plan perspective for 1981-2001 would be available only after its finalisation.